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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO.1774/2002
M.A. NO.1421/2002

This the 12th day of July, 2002.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE SHRI V.K.MAJOTRA, MEMBER (A)

1. Brahmpal S/O Ravi Das,
Working as Book Binder,
Printing Section ENC Branch,
AHQ Kashmir House,
New Delhi.
2. Hazari Lal S/O Ramji Lal,
Working as Machine Binder,
Printing Section ENC Branch,
AHQ Kashmir House,
New Delhi.
3. Bhagmal S/O Khazan Chand,
R/O P-7, 111, Mangolpuri,
New Delhi. ... Applicants

(By Shri M.K.Bhardwaj, Advocate)

-versus-

1. Union of India through
Ministry of Defence,
South Block, New Delhi.
2. Engineer-in-Chief (EIC)(V),
Army Headquarter,
Kashmir House, DHQ,
New Delhi.
3. Garrison Engineer,
R.R.Hospital,
Rao Tula Ram Marg,
New Delhi. ... Respondents

O R D E R (ORAL)

Hon'ble Shri V.K.Majotra, Member (A) :

MA No.1421/2002 for joining together in a single application is granted.

Applicants had earlier on filed OA No.274/2002

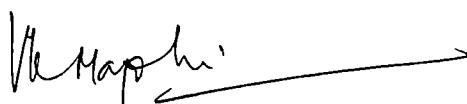
which was disposed of vide order dated 1.2.2002 directing

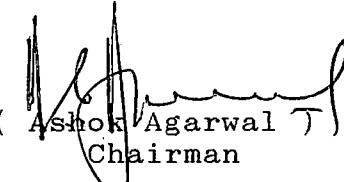
respondents to consider and decide representation dated 26.7.2001 of applicants by passing a reasoned and speaking order within a period of two months from the date of communication of the orders. The learned counsel stated that whereas respondents had earlier on revised the pay scale of applicants from Rs.950-1500 (Rs.3050-4590) to Rs.4000-6000 w.e.f. 1996 as per the recommendations of the Fifth Central Pay Commission, respondents, instead of granting applicants increments in the scale of Rs.4000-6000 in terms of their representation dated 26.7.2001, reduced their pay and the pay scale to Rs.3050-4590 without giving them any notice.

2. We have gone through Annexure-I dated 25.6.2002 which has been impugned herein and find that applicants have been granted increments in the lower scale without issuing any notice.

3. In our view, ends of justice would be duly met if at this stage itself and without issuing notice to respondents, they are directed to re-consider the matter of granting increments to applicants in the higher scale of Rs.4000-6000 as claimed in their representation dated 26.7.2001 and pass a reasoned and speaking order in substitution of Annexure-I within a period of two months from the date of communication of these orders, after giving a notice to applicants. We direct accordingly.

4. The OA is disposed of in the above terms.


(V. K. Majotra)
Member (A)


(Ashok Agarwal)
Chairman

/as/